



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. 451 of 200 3

Applicant(s) Krishna K.V. Ghosh Respondent(s) Union of India & Ors.

Advocate for Applicant(s) M/s. J.M. Pattnaik Advocate for Respondent(s)

S. Migra, P.K. Road -
A.P. Migra, P.K. Noyers

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>g.p.o. for Rs. 50/- fee.</p> <p>For consideration pl.</p> <p>4.8.03</p> <p>S.O. (J)</p> <p>DR</p> <p>Defect- removed For Registration pl.</p> <p>4.8.03</p>	<p>REGISTER</p> <p>1. ORDER DATED 19.08.2003.</p> <p>Heard Mr. J.M. Patnaik, learned counsel for the Applicant. Applicant has submitted a representation to the Res.No.2 seeking expunction of the adverse remarks made in his CCR for the year 1995-96 on 3.7.2003. Without allowing reasonable time to the competent authority to consider his representation, the applicant rushed to this Tribunal on 29.7.2003. Mere existence of a</p>

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S.O. (J)

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission.

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Or. No. 19.8.03

Copies in order
Copies in OA sent to
all members a copy
of order is prepared
by counsel for
the petitioner.

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Grievance is not enough to rush to this Tribunal for redressal of grievances. In the aforesaid premises, this OA is disposed of at the admission stage, with a direction that the Applicant should first work out his remedies available within the Deptt. before approaching this Tribunal. No costs. Mr. A.K. Bose, Id. Sr. S.C. for the Respondents is heard. Send copies of this order, along with copies of the OA, to the Respondents, and free copies of this order be given to learned counsel for the Applicant.

[Signature]
Vice-Chairman 19/8

[Signature]
Member (Judl.)